



**TAMIL NADU LEGISLATIVE ASSEMBLY**  
(Thirteenth Assembly)

**NINTH SESSION**  
(10<sup>th</sup> November, 2008 to 14<sup>th</sup> November, 2008)

**RESUME OF BUSINESS**

Legislative Assembly Secretariat, Chennai - 600 009.

**PREFACE**

This publication contains a brief Resume of the business transacted by the Thirteenth Tamil Nadu Legislative Assembly during its Ninth Session, held from **10<sup>th</sup> November, 2008 to 14<sup>th</sup> November, 2008.**

Chennai - 600 009.  
Dated: 23.12.2008.

**M.SELVARAJ,**  
**SECRETARY.**

**CONTENTS**

Serial No.	Subject	Page No.
I	Summons	1
II	Duration of the Meeting	1
III	Sittings of the Assembly	1
IV	Prorogation	2
V	Obituary References	2
VI	Condolence Resolution	3
VII	Questions	4
VIII	Panel of Chairmen	4
IX	Legislative Business	4
X	Financial Business	7
XI	Government Motions	7
XII	Government Resolution	9
XIII	Announcements by Hon. Speaker	11
XIV	Election to Statutory Bodies	12
XV	Presentation of Reports by the Committees	12
XVI	Papers Laid on the Table of the House	17

**TAMIL NADU LEGISLATIVE ASSEMBLY**  
**THIRTEENTH ASSEMBLY - NINTH SESSION**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU  
LEGISLATIVE ASSEMBLY FROM 10<sup>th</sup> NOVEMBER, 2008  
TO 14<sup>th</sup> NOVEMBER, 2008**

**I. SUMMONS**

Summons for the Ninth Session of the Thirteenth Tamil Nadu Legislative Assembly were issued to the Members of the Legislative Assembly on the 31st October, 2008 in S.O.Ms.No. 216, Legislative Assembly Secretariat, dated the 31st October, 2008 to meet at 9.30 a.m. on 10th November, 2008.

**II. DURATION OF THE MEETING**

The Ninth Session of the Thirteenth Tamil Nadu Legislative Assembly commenced on the 10<sup>th</sup> November, 2008 and adjourned *sine-die* on the 14<sup>th</sup> November, 2008.

**III. SITTINGS OF THE ASSEMBLY**

The Tamil Nadu Legislative Assembly sat for Five days during the period from 10th November, 2008 to 14th November, 2008 on the following days:-

10th November, 2008, 11th November, 2008, 12th November, 2008, 13th November, 2008 and 14th November, 2008.

In terms of hours, the House sat for 17 hours and 44 minutes.

#### IV. PROROGATION

The Ninth Session of the Thirteenth Tamil Nadu Legislative Assembly was prorogued with effect from the 30th November, 2008 vide S.O.Ms.No.232, Legislative Assembly Secretariat, dated the 1st December, 2008.

#### V. OBITUARY REFERENCES

Six Obituary References were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against them:

Serial No. and Name of the Member (1)	Constituency (2)	Period (3)	Date of demise (4)	Date on which reference was made in the House (5)
1 Tvl. O.P. Somasundaram	Pollachi	1977-80	1.4.2008	10.11.2008
2 D.C. Vijayendriah	Thally	1989-91	30.6.2008	10.11.2008
3 R. Eswaran	Vasudevanallur (SC)	1985-88 1989-91 1991-96 1996-2001 2001-2006	1.8.2008	10.11.2008
4 V. Thangavelu	Valparai (SC)	1985-88	9.9.2008	10.11.2008
5 R. Thavasi	Paramakudi (SC)	1980-84	20.10.2008	10.11.2008
6 P. Mohan Kandasamy	Pongalur	1996-2001	7.11.2008	10.11.2008

Obituary references were also made in the Assembly on the demise of the following eminent personalities:

Sl. No. and Name	Date of demise	Date on which reference made in the Assembly
1. Field Marshal Manekshaw, Former Chief of Indian Army	27.6.2008	10.11.2008
2. Thiru. Harkishan Singh Surjeet, Senior Leader of Communist Party of India (Marxist)	1.8.2008	10.11.2008

All the Members stood in silence for two minutes as a mark of respect to the deceased.

#### VI. CONDOLENCE RESOLUTION

On the 10th November, 2008, Hon. Thiru R. Avudaiappan, Speaker placed the following Condolence Resolution before the House:-

On the demise of Thiru. Veera. Elavarasan, Member of the Tamil Nadu Legislative Assembly :-

"மதுரை மாவட்டம், திருமங்கலம் சட்டமன்றத் தொகுதியிலிருந்து தேர்ந்தெடுக்கப்பட்டு, இப்பேரவையில் உறுப்பினராக பணியாற்றியவரும் இனிய பண்பும், செயலாற்றலும் கொண்டு அனைத்து தரப்பு மக்களிடமும் நட்புணர்வோடு பழகியவரும், சட்டமன்றத்தில் அவர் சார்ந்திருந்த கட்சியின் சார்பில் வாதாடுகின்ற நேரத்தில் கண்ணியம் சிறிதுகூட கெடாத நிலையில் பேசும் நற்பண்பு வாய்ந்தவருமான திரு. வீர. இளவரசன் அவர்கள் 8.11.2008 அன்று மறைவுற்ற செய்தியறிந்து இப்பேரவை அதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது. அவரது மறைவால், அவரை இழந்து வருந்தும் அவர்தம் குடும்பத்தினருக்கும் அவரது கட்சியை சார்ந்தவர்களுக்கும் இப்பேரவை ஆழ்ந்த இரங்கலையும் அனுதாபத்தையும் தெரிவித்துக் கொள்கிறது."

The above resolution was adopted *nem con* after observing silence for two minutes.

The House was then adjourned for the day as a mark of respect to the departed soul.

### VII. QUESTIONS

During the Session, 10118 Notices of question were received and admitted, out of which 220 were treated as Starred questions, 1401 were treated as Unstarred questions. 30 Starred questions were answered on the floor of the House. Answers to 800 Unstarred questions were placed on the Table of the House.

### VIII. PANEL OF CHAIRMEN

On the 11<sup>th</sup> November, 2008 Hon. the Speaker announced in the House the following Panel of Chairmen for the Ninth Session of the Thirteenth Tamil Nadu Legislative Assembly:-

1. Thiru K. Pitchandi
2. Thiru Kuthalam K. Anbazhagan
3. Tmt. D. Yasodha
4. Thiru K. Arumugam
5. Thiru N. Nanmaran
6. Tmt. P. Padmavathy

### IX. LEGISLATIVE BUSINESS

During the period, 19 Bills were introduced in the Assembly. All the Bills were considered and passed. The details are as follows:-

Sl.No.	Title of the Bill	Date of Introduction	Date of consideration and passing
(1)	(2)	(3)	(4)
1.	The Chennai City Police (Extension to the Chennai City Suburban Area) Bill, 2008 (L.A. Bill No.49 of 2008)	11.11.2008	14.11.2008

(1)	(2)	(3)	(4)
2.	The Tamil Nadu Payment of Salaries (Second Amendment) Bill, 2008 (L.A. Bill No.50 of 2008)	11.11.2008	14.11.2008
3.	The Tamil Nadu Municipal Corporations Laws (Amendment) Bill, 2008 (L.A. Bill No.51 of 2008)	11.11.2008	14.11.2008
4.	The Tamil Nadu Medicare Service Persons and Medicare Service Institutions (Prevention of Violence and Damage or Loss to Property) Bill, 2008 (L.A. Bill No.52 of 2008)	11.11.2008	14.11.2008
5.	The Registration (Tamil Nadu Amendment) Bill, 2008 (L.A. Bill No.53 of 2008)	11.11.2008	14.11.2008
6.	The Tamil Nadu Laws (Special Provisions) Bill, 2008 (L.A. Bill No.54 of 2008)	11.11.2008	14.11.2008
7.	The Tamil Nadu Value Added Tax (Second Amendment) Bill, 2008 (L.A. Bill No.55 of 2008)	11.11.2008	14.11.2008
8.	The Tamil Nadu Value Added Tax (Third Amendment) Bill, 2008 (L.A. Bill No.56 of 2008)	11.11.2008	14.11.2008
9.	The Tamil Nadu Backward Class Christians and Backward Class Muslims (Reservation of Seats in Educational Institutions including Private Educational Institutions and of appointments or posts in the services under the State) Amendment Bill, 2008 (L.A. Bill No.57 of 2008)	12.11.2008	14.11.2008

(1)	(2)	(3)	(4)
10.	The Tamil Nadu Municipal Laws (Seventh Amendment) Bill, 2008 (L.A. Bill No.58 of 2008)	12.11.2008	14.11.2008
11.	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 2008 (L.A. Bill No.59 of 2008)	12.11.2008	14.11.2008
12.	The Tamil Nadu Panchayats (Eighth Amendment) Bill, 2008 (L.A. Bill No. 60 of 2008)	13.11.2008	14.11.2008
13.	The Tamil Nadu Panchayats (Ninth Amendment) Bill, 2008 (L.A. Bill No. 61 of 2008)	13.11.2008	14.11.2008
14.	The Tamil Nadu Sales Tax (Settlement of Arrears) Bill, 2008 (L.A. Bill No. 62 of 2008)	13.11.2008	14.11.2008
15.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 2008 (L.A. Bill No.63 of 2008)	14.11.2008	14.11.2008
16.	The Tamil Nadu Co-operative Societies (Third Amendment) Bill, 2008 (L.A. Bill No.64 of 2008)	14.11.2008	14.11.2008
17.	The Tamil Nadu Co-operative Societies (Fourth Amendment) Bill, 2008 (L.A. Bill No.65 of 2008)	14.11.2008	14.11.2008
18.	The Tamil Nadu Town and Country Planning (Amendment) Bill, 2008 (L.A. Bill No.66 of 2008)	14.11.2008	14.11.2008
19.	The Tamil Nadu Appropriation (No.3) Bill, 2008 (L.A. Bill No.67 of 2008)	14.11.2008	14.11.2008

## X. FINANCIAL BUSINESS

On the 11th November, 2008, Hon. Prof. K. Anbazhagan, Minister for Finance presented to the Assembly the First Supplementary Statement of Expenditure for the year 2008-2009.

The discussion on the First Supplementary Statement of Expenditure for the year 2008-2009 took place in the House on the 12th November, 2008, 13th November, 2008 and 14th November, 2008. Out of 1969 Cut Motions received 1524 Cut Motions were admitted of which 21 Cut Motions were moved in the House. Ten Members including the Deputy Leader of Opposition took part in the discussion. Hon. Minister for Finance replied to the debate. The Cut Motions were later withdrawn by the Members by leave of the House. The House thereupon voted the Demands for the Grants for First Supplementary Estimates for the year 2008-2009 on 14.11.2008.

The Appropriation Bill relating to First Supplementary Statement of Expenditure for the year 2008-2009 i.e. the Tamil Nadu Appropriation (No.3) Bill, 2008 (L.A. Bill No.67 of 2008) was introduced on the 14th November 2008 and the same was considered and passed on the same day i.e. on 14.11.2008.

## XI. GOVERNMENT MOTIONS

(1) On the 12th November, 2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 185(2) and 190 of the Tamil Nadu Legislative Assembly Rules be relaxed and the House do resolve to transact the Government business before taking up of financial business today (12.11.2008)".

The Motion was put to vote and carried.

(2) On the 12th November, 2008, Hon. Dr. K. Ponmudy, Minister for Higher Education moved the following motion:-

"That this House do extend for another period of six months relaxing Rule 156 (1) of the Tamil Nadu Legislative Assembly Rules, the time for presentation of the Report of the Select Committee on the PSG University Bill, 2008 (L.A. Bill No. 43 of 2008) and the Thiagarajar University of Science and Technology Bill, 2008 (L.A. Bill No. 44 of 2008)".

The Motion was put to vote and carried.

(3) On the 13th November, 2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on the 14th November, 2008 and the House do resolve to transact the Government business".

The Motion was adopted nem.con.

(4) On the 14th November, 2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Bills introduced in the House on today viz: the Tamil Nadu Appropriation (No.3) Bill, 2008 (L.A. Bill No.67 of 2008); the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 2008 (L.A. Bill No. 63 of 2008);

the Tamil Nadu Co-operative Societies (Third Amendment) Bill, 2008 (L.A. Bill No. 64 of 2008); the Tamil Nadu Co-operative Societies (Fourth Amendment) Bill, 2008 (L.A. Bill No. 65 of 2008); and the Tamil Nadu Town and Country Planning (Amendment) Bill, 2008 (L.A. Bill No. 66 of 2008) be taken up for consideration today itself".

The Motion was put to vote and carried.

(5) On the 14th November, 2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That under rule 25 (1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned Sine-die"

The Motion was put to vote and adopted nem.con.

## XII. GOVERNMENT RESOLUTION

On the 12th November, 2008, Hon. Dr. M. Karunanidhi, Chief Minister moved the following Motion:

"ஏறத்தாழ நாற்பதாண்டு காலத்திற்கு மேலாக இலங்கைத் தமிழர்களின் பிரச்சினை; பல்வேறு முயற்சிகள் மேற்கொள்ளப்பட்டும் முடிவுக்கு வராமல், அந்த மண்ணின் மைந்தர்களாம் தமிழின மக்களின் உயிர், உடைமைகள் எதற்கும் உத்திரவாதமில்லாமல்; அவர்களின் குடும்பங்கள், குழந்தை குட்டிகள் என இலட்சக்கணக்கானோர் அகதிகளாக அயல்நாடுகளுக்கு ஓடியவர்கள் போக எஞ்சியிருப்போர், எந்த நேரத்திலும் மரணத்தை எதிர்பார்த்துத் துடித்துத் தவித்துக் கொண்டிருக்கிறார்கள்.

இந்நிலை குறித்து முடிவெடுக்க அக்டோபர் 14ஆம் தேதி நடத்தப்பட்ட அனைத்துக் கட்சிக் கூட்டத்தின் தீர்மானத்திற்கிணங்க; கடலில் எல்லை வகுக்கப்பட்டு ஓர் உடன்பாட்டின் மூலம் தமிழக மீனவர்களின் உயிருக்கும் உடைமைக்கும் உரிமைக்கும் பாதுகாப்பு வழங்கும் ஏற்பாடு செய்யப்பட்டாலும் நமது பக்கத்து நாட்டிலேயே நமது உடன்பிறந்த தமிழ் மக்கள், நித்த நித்தம் சிந்தும் ரத்தமும் வடிக்கும் கண்ணீரும் நெஞ்சைப் பிளக்கும் நிகழ்ச்சிகளாகி விட்ட கொடுமைக்கிடையே; இந்தியப் பேரரசின் உதவியுடன் இலங்கைத் தமிழர்களுக்கான உணவு, உடை, மருந்து போன்ற அத்தியாவசியப் பொருள்களை, தமிழகத்திலிருந்து, செஞ்சிலுவைச் சங்கம் போன்ற சர்வதேச அமைப்புகளின் வாயிலாக அனுப்பி வைக்கிறோம் எனினும்; அவர்களுக்கு இந்த உதவிகள் மட்டும் போதுமானதல்ல.

அவர்களின் உயிர், உடைமை, ஆகியவற்றுக்குப் பாதுகாப்பு, இலங்கையில் அமைய வேண்டிய அமைதி நிறைந்த சம நிலை வாழ்வு, இவை அங்குள்ள தமிழர்களுக்கு உறுதி செய்யப்பட வேண்டும். அதற்கான அழுத்தமான நடவடிக்கையை நமது இந்திய மத்திய அரசு மேற்கொள்ள வேண்டும்.

இலங்கைத் தமிழர்களின் இந்த அவல நிலை உலகெங்கிலும் வாழும் தமிழர்களிடையே பெரும் கொந்தளிப்பையும், ஆத்திரத்தையும் ஏற்படுத்தியிருக்கிறது. குறிப்பாக வரலாற்று ரீதியாகவும், கலாச்சாரம் மற்றும் பண்பாடு ரீதியாகவும் ஒன்றாக உள்ள ஏழு கோடி இந்தியத் தமிழர்களின் மத்தியில் பெரும் தாக்கத்தை ஏற்படுத்தி வருகிறது. இதன் விளைவாகத் தமிழகத்தில் அனைத்து அரசியல் இயக்கங்களும், அரசியல் சார்பற்ற அமைப்புகளும் ஆர்ப்பாட்டங்களையும், பேரணிகளையும் நடத்தி, இலங்கை அரசுக்குத் தங்களது எதிர்ப்பைத் தெரிவித்து வருகின்றன. மாணவர்கள், வணிகர்கள், திரைப்படக் கலைஞர்கள், திரைப்படத் தொழில் நுட்பக் கலைஞர்கள், சின்னத்திரை கலைஞர்கள், தொழிலாளர்கள், தமிழ் ஆர்வலர்கள் என எல்லாத் தரப்பினரும் இலங்கைத் தமிழர்களுக்காகக் குரல் கொடுத்து வருகிறார்கள். அரசு சார்பில் நடைபெற்ற அனைத்துக் கட்சிக் கூட்டத்தில் இலங்கையில் உடனடியாக போர் நிறுத்தம் செய்யப்பட வேண்டும் என்றும், இலங்கைத் தமிழர்களின் துயர் துடைக்கப்பட வேண்டும் என்றும் வலியுறுத்தி ஒருமனதாக தீர்மானம் நிறைவேற்றப்பட்டிருக்கின்றது. அதைத் தொடர்ந்து சென்னையில்; வரலாறு படைத்த மனிதச் சங்கிலி அணி வகுப்பு நடத்தி ஈழத் தமிழர்களுக்கு ஆதரவுக் கரம் நீட்டிய மாபெரும் நிகழ்ச்சி மறக்கவொண்ணாதது.

இலங்கைத் தமிழர்களின் இன்னல்கள் நீங்க வேண்டுமானால் அங்கு உடனடியாகப் போர் நிறுத்தம் மேற்கொள்ளப்பட வேண்டும். இது உலகத் தமிழர்களின் ஏகோபித்த விருப்பமாகும். போர் நிறுத்தம் என்பது இரு தரப்பினராலும் ஒப்புக் கொள்ளப்பட்டு நிறைவேற்றப்பட வேண்டிய ஒன்று என தமிழக முதலமைச்சர் வெளியிட்ட கருத்தைத் தொடர்ந்து, போர் நிறுத்தம் மேற்கொள்வதற்கு நாங்கள் தயார் என்று மற்றொரு தரப்பில் அறிவிக்கப்பட்டிருக்கிறது. இந்த நிலையில் இலங்கை அரசும் போர் நிறுத்த அறிவிப்பை வெளியிட்டு உடனடியாக படைகளைப் பழைய நிலைக்கு விலக்கிக்கொள்ள வேண்டும். அத்துடன் தமிழர்களின் கோரிக்கைகள் குறித்து பேச்சுவார்த்தை நடத்தி அரசியல் தீர்வு காண்பதற்கான முயற்சிகளையும் உடனடியாக மேற்கொள்ள வேண்டும் என்று தமிழ்நாடு சட்டப்பேரவை வலியுறுத்துகிறது. இந்தியப் பேரரசு தனது செல்வாக்கைப் பயன்படுத்தி இலங்கை அரசை போர் நிறுத்தத்திற்கு இணங்க வைத்து தமிழர் பகுதிகளில் நிலையான அமைதியும், சக வாழ்வும் ஏற்படுவதற்கு நடவடிக்கை மேற்கொள்ள வேண்டுமென்று தமிழ்நாடு சட்டப்பேரவை வலியுறுத்திக் கேட்டுக்கொள்கிறது."

The Resolution was put to vote and carried *nem con*.

### XIII. ANNOUNCEMENTS BY HON. SPEAKER

(1) On the 11th November, 2008, Hon. the Speaker announced in the House that the Members who desire to give notices of Cut Motions on the First Supplementary Statement of Expenditure for the year 2008-2009 can submit 5 Cut Motions on each Demands to the Legislative Assembly Secretariat before 3.00 pm today (11.11.2008) as per the decision of the Business Advisory Committee at its Meeting held on 10.11.2008.

(2) On the 11th November, 2008, Hon. the Speaker announced in the House that request has been received from the Registrar of Anna University, Tirunelveli for electing a Member of the Assembly to be the ex-officio Member to the Syndicate of that University. The term of Office of the Member elected to this University would be three years from the date of election.

If an elected Member ceases to be a Member of the Assembly for any reason, the post held by him would also lapse from that date onwards.

Nomination forms could be obtained from the Secretary and filled in forms should be handed over to the Secretary, Legislative Assembly before 4.00 pm on 11.11.2008. The nomination forms would be taken up for scrutiny at 3.00 pm on 12.11.2008 and withdrawal of nomination could be made before 4.00 pm on 12.11.2008.

If the number of candidates are more than the actual number of vacancy, then the date for election would be intimated later.

(3) Under Rule 120 of the Tamil Nadu Legislative Assembly Rules the Members belonging to the AIADMK were expelled from the House today (13.11.2008) for their misbehavior. The Hon. Speaker announced in the House, that with reference to the request of Hon. Chief Minister and the Legislature Party Leaders of Congress, P.M.K and C.P.I (M) and the Rule 286 of the Tamil Nadu Legislative Assembly Rules the expelled Members would return to House and participate in the proceedings today (13.11.2008).

#### **XIV. ELECTION TO STATUTORY BODIES**

On the 14th November, 2008 Hon. the Speaker announced that Thiru N. Malairaja, Member of the Tamil Nadu Legislative Assembly has been duly elected to the Syndicate of Anna University, Tirunelveli.

The term of office of the member will be upto 13.11.2011 and if the Member ceases to be a Member of the Assembly for any reason the post held by him would also lapse from that date onwards.

#### **XV. PRESENTATION OF REPORTS BY THE COMMITTEES**

During the period, 39 reports were presented to the House by various Committees of the House as detailed below:

Serial No. (1)	Name of the Report (2)	Date of Presentation (3)
1.	Seventh Report of the Committee on Papers Laid on the Table of the House 2008-2009	12th November, 2008
2.	One hundred and twenty seventh Report of the Committee on Public Accounts 2008-2009	13th November, 2008
3.	One hundred and twenty eighth Report of the Committee on Public Accounts 2008-2009	13th November, 2008
4.	One hundred and twenty ninth Report of the Committee on Public Accounts 2008-2009	13th November, 2008
5.	One hundred and thirtieth Report of the Committee on Public Accounts 2008-2009	13th November, 2008
6.	One hundred and thirty first Report of the Committee on Public Accounts 2008-2009	13th November, 2008
7.	One hundred and thirty second Report of the Committee on Public Accounts 2008-2009	13th November, 2008
8.	One hundred and thirty third Report of the Committee on Public Accounts 2008-2009	13th November, 2008
9.	One hundred and thirty fourth Report of the Committee on Public Accounts 2008-2009	13th November, 2008
10.	One hundred and thirty fifth Report of the Committee on Public Accounts 2008-2009	13th November, 2008

(1)	(2)	(3)
11.	One hundred and thirty sixth Report of the Committee on Public Accounts 2008-2009	13th November, 2008
12.	Ninety eighth Report of the Committee on Public Undertakings 2008-2009	13th November, 2008
13.	Ninety ninth Report of the Committee on Public Undertakings 2008-2009	13th November, 2008
14.	Hundredth Report of the Committee on Public Undertakings 2008-2009	13th November, 2008
15.	One hundred and first Report of the Committee on Public Undertakings 2008-2009	13th November, 2008
16.	One hundred and second Report of the Committee on Public Undertakings 2008-2009	13th November, 2008
17.	One hundred and third Report of the Committee on Public Undertakings 2008-2009	13th November, 2008
18.	One hundred and fourth Report of the Committee on Public Undertakings 2008-2009	13th November, 2008
19.	Forty seventh Report of the Committee on Petitions 2008-2009	13th November, 2008
20.	Forty eighth Report of the Committee on Petitions 2008-2009	13th November, 2008

(1)	(2)	(3)
21.	Forty ninth Report of the Committee on Petitions 2008-2009	13th November, 2008
22.	Fiftieth Report of the Committee on Petitions 2008-2009	13th November, 2008
23.	Fifty first Report of the Committee on Petitions 2008-2009	13th November, 2008
24.	Fifty second Report of the Committee on Petitions 2008-2009	13th November, 2008
25.	Fifty third Report of the Committee on Petitions 2008-2009	13th November, 2008
26.	Fifty fourth Report of the Committee on Petitions 2008-2009	13th November, 2008
27.	One hundred and fifth Report of the Committee on Public Undertakings 2008-2009	14th November, 2008
28.	One hundred and sixth Report of the Committee on Public Undertakings 2008-2009	14th November, 2008
29.	One hundred and seventh Report of the Committee on Public Undertakings 2008-2009	14th November, 2008
30.	One hundred and eighth Report of the Committee on Public Undertakings 2008-2009	14th November, 2008

(1)

(2)

(3)

31. One hundred and ninth Report of the 14th November, 2008  
Committee on Public Undertakings  
2008-2009
32. One hundred and tenth Report of the 14th November, 2008  
Committee on Public Undertakings  
2008-2009
33. One hundred and eleventh Report of the 14th November, 2008  
Committee on Public Undertakings  
2008-2009
34. Fifty fifth Report of the Committee on 14th November, 2008  
Petitions 2008-2009
35. Fifty sixth Report of the Committee on 14th November, 2008  
Petitions 2008-2009
36. Fifty seventh Report of the Committee on 14th November, 2008  
Petitions 2008-2009
37. Fifty eighth Report of the Committee on 14th November, 2008  
Petitions 2008-2009
38. Fifty ninth Report of the Committee on 14th November, 2008  
Petitions 2008-2009
39. Sixtieth Report of the Committee on 14th November, 2008  
Petitions 2008-2009

### XVI. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 106 papers were laid on the Table of the House details of which are as follows:-

A.	Statutory Rules and Orders ..	44
B.	Reports, Notifications and Other Papers ..	62
	Total ..	106

-oOo-